

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA Nos. 1836 & 1917 of 2019 IN  
DFR No. 2328 of 2019**

**Dated : 23<sup>rd</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Limited ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission ...Respondent(s)  
& Ors.**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Ms. Poonam Verma  
Ms. Aparajita Upadhyay

Counsel for the Respondent(s) :

**ORDER**

**IA No. 1836 of 2019**

*(For exemption from filing certified copy of impugned order)*

For the reasons set out in the application, exemption application is rejected.  
The certified copy of Impugned Order shall be filed by the next date of hearing.

**IA No. 1917 of 2019 IN DFR No. 2328 of 2019**

*Admit.* Issue notice to the Respondents returnable on 04.12.2019. Dasti, in addition is permitted.

List the matter on **04.12.2019**.

**(S. D. Dubey)  
Technical Member**

*kt/mkj*

**(Justice Manjula Chellur)  
Chairperson**